

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

4. **RST.A/25/2024 in C.P.(IB)/1420(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.04.2024**

NAME OF THE PARTIES:

Ms Gopikrishnan

Vs

K.D. Lite Developers Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT  
Rules, 2016

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**ORDER**

1. Mr. Alabh Lal i/b Bharucha & Partners, Ld. Counsel for the Applicant in Rst.A-25/2024 present. Mr. Mustafa Nulwala i/b DSK Legal, Ld. Counsel for the Respondent present (VC).
2. **RST.A/25/2024:** In view of the Hon'ble NCLAT order, CP(IB)/1420/2020 is restored. Registry is directed to number the Petition as RCP. As Counsel for the Corporate Debtor present today, Court Notice is dispensed with.
3. With the foregoing, Rst.A/25/2024 is allowed and **disposed** of.
4. List CP(IB)/1420/2020 after re-numbering as RCP, on **12.06.2024** for further consideration.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)